

14.40 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF KHADI AND VILLAGE INDUSTRIES COMMISSION FOR 1972-73 AND A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA): I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1972-73 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, along with the Statistical Statement

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

[Placed in Library See No. LT-8648/74].

GOVERNMENT RESOLUTION ON CONSTITUTION OF A NATIONAL CHILDREN'S BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM) I beg to lay on the Table a copy of the Government Resolution No. F. 1-14/74-NCD dated the 3rd December, 1974 (Hindi and English versions) on Constitution of a National Children's Board. [Placed in library. See No. LT-8649/74]

NOTIFICATIONS UNDER CUSTOMS ACT, 1962, DELHI SALES TAX (8TH AMDT.) RULES, 1974 AND HINDI VERSION OF REPORT OF REVIEW COMMITTEE OF CENTRAL EXCISE

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-

2921 LS—10.

MATI SUSHILA ROHATGI): I beg to lay on the Table—

(1) A copy each of Notifications Nos. 88/F. No. 355/73/74-Cus. I and 89/F. No. 355/73/74-Cus I (Hindi and English versions) to be published in Gazette of India dated the 4th December, 1974, under section 159 of the Customs Act, 1962 together with an explanatory memorandum [Placed in Library. See No. LT-8650/74.]

(2) A copy of the Delhi Sales Tax (Eighth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. F.4(97)/69-Fin (G) in Delhi Gazette dated the 25th November, 1974 under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi [Placed in Library. See No. LT-8651/74.]

(3) A copy of the Hindi version of the Report of the Review Committee of Central Excise (Self Removal Procedure)— Volumes I and II [Placed in Library See No. LT-8652/74.]

SHRI JYOTIRMOY BOSU (Diamond Harbour) On a point of order, Sir The notifications are mentioned here as having been published in the gazette. But the gazettes are never available to us in time so that we are able to read what they are going to lay. I have written to the Minister of Parliamentary Affairs time and again that the gazettes must be made available to the members well in advance so that we can know what is in the gazette and prepare our minds for confronting the Government when they lay these papers. This is being done deliberately to keep us in the darkness and I seek your protection in the matter